

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.206
IB-741(ND)/2021

IN THE MATTER OF:

M/s. Hiveloop Capital Pvt Ltd.

... **APPLICANT/PETITIONER**

Vs.

M/s. Radiant Castings Pvt Ltd.

... **CORPORATE DEBTOR**

SECTION

U/s 7 IBC code 2016

Order delivered on 17.05.2022

CORAM:

SHRI BACHU VENKAT BALARAM DAS
MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA
MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Avishek Guha, Adv. Soumya Dutta,
Adv. Chitresh Saraogi

For the Respondent : Adv. Shashwat Anand, Adv. Adya Singh

ORDER

Ld. Counsel for the Financial Creditor is present. Ld. Counsel for the Corporate Debtor is also present. Ld. Counsel for the Corporate Debtor submits that settlement talks between the parties are under way and the same is likely to be concluded in one month's time. Ld. Counsel for the Financial Creditor does not have any objection if the time so prayed is granted.

Accordingly, one month time is granted for completion of the settlement talks and to apprise this Tribunal about the same.

It is made clear in case the settlement talks fail then both the sides shall be in readiness for making final submissions in the matter on the next date of hearing.

List the matter on **13.07.2022**.

- Sd -

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

- Sd -

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)